

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/MP/2021

Subject : Petition under Section 61, 63 and 79(1)(f) of the Electricity Act, 2003 read with statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers, *inter alia*, for seeking relief for certain Change in law events that have impacted the Project and reimbursement of the additional expenditure incurred towards necessary use of helicrane for implementation of the Project.

Petitioner : NRSS-XXIX Transmission Limited (NTL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 25 Ors.

Petition No. 514/MP/2020

Subject : Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to occurrence of certain Force Majeure and Change in Law events under the Transmission Service Agreement dated 6.8.2009.

Petitioner : East-North Interconnection Company Limited (ENICL)

Respondents : Jodhpur Vidyut Vitran Nigam Limited and 18 Ors.

Date of Hearing : 7.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Jafar Alam, Advocate, NTL & ENICL
Ms. Harneet Kaur, Advocate, NTL & ENICL
Shri Ashwin Ramanathan, Advocate, NTL & ENICL
Shri Balaji Sivan, NTL & ENICL
Ms. Anisha Chopra, NTL & ENICL

Record of Proceedings

Cases were called out for virtual hearing pursuant to direction of the Appellate Tribunal for Electricity.

2. Learned counsel for the Petitioners submitted that pleadings in the matters have already been completed. Accordingly, matters may be reserved for orders.

3. None was present on behalf of the Respondents despite notice.



4. After hearing the learned counsel, the Petitioner, in Petition 49/MP/2021 was directed to submit the following information on affidavit within two weeks:

- (a) Element-wise SCoD vis-a-vis actual CoD or deemed CoD (if applicable);
- (b) Element-wise CEA energization certificate;
- (c) Element-wise trial operation certificate issued by RLDC for charging element with or without load;
- (d) Element-wise COD certificate or deemed COD certificate issued by the Petitioner on declaration of COD of an element; and
- (e) In case of COD prior to SCOD for any element, necessary approvals from competent authority thereof.

5. Subject to the above, the Commission reserved order in the matters.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)